

STATEMENT

S. No.	Name of Districts	Number of Freedom Fighters who have been awarded pension	Incomplete applications pending disposal
1	Shahabad	846	1143
2	Muzaffarpur	901	690
3	Dhanbad	69	26
4	Purnea	340	128
5	Patna	2002	996
6	Dharbhanga	1642	552
7	Palama	213	25
8	Gaya	650	649
9	Saran	720	759
10	Monghyr	1136	382
11	Champaran	734	356
12	Saharasa	292	221
13	Hazaribagh	150	176
14	Bhagalpur	1021	1067
15	Santhal parganas	340	440
16	Ranchi	123	151
17	Singhbhum	40	116
18	Siwan	3	45
TOTAL		11222	7912

12.42 hrs.

RE. ISSUING OF CERTAIN ORDINANCES

SHRI S. M. BANERJEE (Kanpur): Mr. Vajpayee, Mr. Sezhiyan and others have pointed out, about Ordinances, how shabbily the House has been treated.

MR. SPEAKER: I have asked the Minister to explain it.

SHRI SEZHIYAN (KUMBAKE-NAM): Instead of doing it one by one, why not give all of them together? Then you can give a general ruling.

श्री अटल बिहारी वाजपेयी (ग्वालियर):
उन्को भेजना चाहिए। इसका मतलब यह है
कि वह सदन की उपेक्षा नहीं कर रहे हैं,
आपकी भी उपेक्षा कर रहे हैं।

THE MINISTER OF PARLIAM-
ENTARY AFFAIRS (SHRI K.
RAGHU RAMAIAH): We stand by
what I said the other day. I had said
the other day that the circumstances
under which they were issued would
be explained by the Minister when
the matter comes up for discussion.
In any case under the rules there is a
requirement that, when an Ordinance
is issued, an explanatory
memorandum must come. So that is
the occasion. When the matter comes
up for discussion, the Finance Minister
will explain.

श्री अटल बिहारी वाजपेयी : सरकार
बिसा पिटा कारण बता देवी । आप को
सेटिसफ़ाई होना है ।

MR. SPEAKER: On that day also
I have said that they will satisfy
me.

श्री ज्योतिरमोय बोसु जी: आप उनक
बादरेकशन दीजिये वह आपके पास आवे ।

MR. SPEAKER: The direction is that they will satisfy me before I give the ruling.

I do not want to deviate from the agenda.

No intimation has come to me .

SHRI JYOTIRMOY BOSU (Diamond Harbour): You said that no intimation was necessary.

MR. SPEAKER: When did I say? There should be some limit.

SHRI JYOTIRMOY BOSU. What is the limit? Limit for the Opposition?

MR. SPEAKER: I have no information about what you are going to raise. Yet us come to that stage when you can raise it.

Now, Papers to be Laid.

Shri C. Subramaniam.

12.47 hrs.

PAPERS LAID ON THE TABLE

REGISTRATION AND LICENSING OF INDUSTRIAL UNDERTAKINGS (1ST AND 3RD AMENDMENT) RULES, 1974

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951:—

(1) The Registration and Licensing of Industrial Undertakings (First Amendment) Rules, 1974, published in Notification No. G. S. R. 270 (E) in Gazette of India dated the 14th June, 1974

(2) The Registration and Licensing of Industrial Undertakings

(Third Amendment) Rules, 1974, published in Notification No. G.S.R. 284(E) in Gazette of India dated the 26th June, 1974 [Placed in Library. See No. LT-8015/74]

FINANCE ACCOUNTS OF UNION GOVERNMENT FOR 1972-73

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHR K. R. GANESH): I beg to lay on the Table a copy of the Finance Accounts of the Union Government for the year 1972-73 [Placed in Library See No. LT-8015/74].

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951, SIKH GURUWARA MANAGEMENT COMMITTEE (REGISTRATION OF ELECTIONS AMENDMENT) RULES, 1974, AND DEFENCE OF INDIA (AMENDMENT) RULES, 1974

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations 1974, (Hindi and English versions) published in Notification No. G. S. R. 185 (E) in Gazette of India dated the 25th April, 1974.

(ii) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G. S. R. 186 (E) in Gazette of India dated the 25th April, 1974.

(iii) The Indian Forest Service (Probationers' Final Examination) (Amendment) Regulations 1974. (Hindi version) published in Notification No. G.S.R. 451 in Gazette of India dated the 11th May, 1974.